

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 611
IB-2432/PB/2019

IN THE MATTER OF:

Mr. B. A. Chandrasherka Setty and Ors.

...PETITIONER

Vs.

M/s. Intec India Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Mr. R.A. Iyer, Advocate.

For the Respondent/Corporate Debtor

:Mr. Rajesh Bohra & Ms. Sangeeta
Bohra, Advocates.

ORDER

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor has commenced his arguments. For continuation of arguments of the Corporate Debtor the matter is posted to 07.10.2022.


—Sel—

(Rahul Bhatnagar)
Member (T)


—ScI—

(P.S.N Prasad)
Member (J)